## GOVERNMENT OF INDIA MINISTRY OF HUMAN RESOURCE DEVELOPMENT DEPARTMENT OF SCHOOL EDUCATION AND LITERACY

## LOK SABHA UNSTARRED QUESTION No.3986 TO BE ANSWERED ON 27<sup>TH</sup> MARCH, 2017

#### **Nursery Schools**

### 3986. SHRI GODSE HEMANT TUKARAM: SHRI ABHISHEK SINGH:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government has directed the State Governments to start nursery classes in all the Government schools with better facilities to meet the increased demand for nursery admissions and if so, the details thereof;
- (b) the total amount of fund earmarked for the purpose along with the State/UT selected for the purpose;
- (c) the time by which these classes are likely to be started; and
- (d) whether the Government has assessed the lack of human and infrastructure resources required for nursery education in Government schools and if so, the steps taken/proposed to be taken by the Government in this regard?

# ANSWER MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI UPENDRA KUSHWAHA)

(a) to (d): No, Madam. The Right of Children to Free and Compulsory Education (RTE) Act, 2009, effective from 1st April, 2010, mandates that every child of the age of six to fourteen years shall have the right to free and compulsory education in a neighbourhood school till the completion of his or her elementary education. Section 2(f) of the RTE Act defines 'elementary education' as 'the education from first class to eighth class'.

Section 11 of the RTE Act, 2009 mandates that the appropriate Government may make necessary arrangement for providing free pre-school education for children above the age of three years and to provide early childhood care and education for all children until they complete the age of six years. The State Governments and Union Territory Administrations are the appropriate Government for schools located within their territory.